## HIGH COURT OF DELHI AT NEW DELHI

No. 137/Rules/DHC Dated: 21.05.2025

## PRACTICE DIRECTION

Hon'ble the Chief Justice, on the recommendation of 'Rules Committee under Section 523 of the Bharatiya Nagarik Suraksha Sanhita, 2023 (BNSS-2023) and all other criminal statutes and jurisdictions' has been pleased to issue following Practice Direction for information and compliance by all concerned:-

"In order to facilitate the implementation of the Inter-operable Criminal Justice System ("ICJS") in GNCT of Delhi, it is hereby directed that till elaborate rules are framed by this Court qua 'Acceptance of chargesheets filed online by the State through CCTNS', such charge sheets shall be accepted by the District Courts of Delhi with e-signed/adhaar based signatures of the Investigating Officer and Senior Police Officers, who had supervised the investigation."

This Practice Direction shall come into force with immediate effect.

By Order

Sd/-(ARUN BHARDWAJ) REGISTRAR GENERAL